NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 121/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Samarpan Consultancy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Sunita Chavan Adv. For Savan
1/b. Petitioner

Shout Kelji

Order

TCSP No. 120/230-232/NCLT/MB/MAH/2017 TCSP No. 121/230-232/NCLT/MB/MAH/2017 TCSP No. 122/230-232/NCLT/MB/MAH/2017

On the Petitioner Counsel submission that the Hon'ble High Court of Bombay has already directed the Regional Director to file their Report on 1.9.2016, for no report has come, this Bench hereby directs the Regional Director to file his Report within 10 days hereof.

List this matter for hearing on 8.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)